

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 319

IA-2279/2024, C.A No. 1025/2020, IA-105/2021,

In

IB-246(ND)/2019

IN THE MATTER OF:

| | | |
|---------------------------------|------|----------------------|
| M/s. Anant Associates Pvt. Ltd. | | Petitioner/Applicant |
| Vs. | | |
| M/s. Arham Infratech Pvt. Ltd. | | Respondent |

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr.Abhishek Bhardwaj, Mr, Aditya Wadhwa, Mr.
Shivansh Agarwal, Mr. Sarthak Sharma and Mr.
Arunav Sarma Advs.
For the Corporate : Mr. Rakesh Bajaj Adv.
Debtor

ORDER

Due to paucity of time, the matter is adjourned to **02.08.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik